

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 196 of 2015 & IA-335 of 2015,
Appeal No. 186 of 2015 & IA-318 of 2015 and
O.P. 1 of 2015

Dated : **11th February, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 196 of 2015 & IA-335 of 2015

BSES Rajdhani Power | Ltd. & Anr. Appellant(s)

Versus

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Ms. Malvika Prasad

Counsel for the Respondent (s) : Mr. Pradeep Misra

Appeal No. 186 of 2015 & IA-318 of 2015

Tata Power Delhi Distribution Ltd. Appellant(s)

Versus

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shankar, Mr. Anjani Kr. Singh

Mr. Anurag Bansal

Counsel for the Respondent (s) : Mr. Pradeep Misra

O.P. 1 of 2015

Tata Power Delhi Distribution Ltd. Appellant(s)

Versus

Delhi Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shankar, Mr. Anjani Kr. Singh

Mr. Anurag Bansal

Counsel for the Respondent (s) : Mr. Pradeep Misra

ORDER

We have heard Mr. Pradeep Misra, learned counsel appearing for DERC today in OP No. 1 of 2015. Without going into the merits of the OP 1 of 2015 as to its maintainability or infructuousness, we deem it proper to decide Appeal No. 196 of 2015 and 186 of 2015 along with OP-1 of 2015 without wasting any time on the miscellaneous hearings. Mr. Pradeep Misra, further, informed that now he has been engaged by the DERC to argue in these cases on behalf of DERC. The earlier Advocate engaged by DERC, Mr. Prashant Bezboruah, has sent some adjournment request on his medical ground. In these circumstances, we deem it proper to adjourn the hearing of these matters.

Post this batch of Appeals for hearing on **15th March, 2016**.

(T. Munikrishnaiah)
Technical Member
hcj/vt

(Justice Surendra Kumar)
Judicial Member